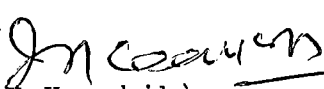
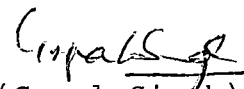


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A./T.A./M.P, No. _____ CP NO. 11/2002 (OA 151/2001)

Versus

Date of Order	Orders
1.4.2002	<p>None present for the applicant. Mr. N.C.Goyal, Counsel for the respondents.</p> <p>In this Contempt Petition applicant, Ummed Singh, has prayed that contempt proceedings be initiated against the contemnors for wilful non-compliance of this Tribunal's order dated 21st September, 2001 passed in O.A. No. 151/2001.</p> <p>2. The learned counsel for the respondents submits that as per the direction of this Tribunal, a sum of Rs. 28,000/- had already been paid to the applicant on 18th January, 2002 and he has, therefore, prayed that this Contempt Petition does not survive. The respondents have also submitted a copy of Acquittance Roll duly signed by the applicant. We are satisfied that full compliance of our order has been made by the respondents and the Contempt Petition, therefore, does not survive. The Contempt Petition is dismissed and the notices are discharged.</p> <div style="display: flex; justify-content: space-between; align-items: flex-end;"><div style="text-align: center;"> (J.K.Kaushik) Member (Judl)</div><div style="text-align: center;"> (Gopal Singh) Member (Admv)</div></div> <p style="text-align: center;">...</p>

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